

Per Tribunal

This matter is placed
before the Harboe Tribunal
for further orders, on 31/5/93
and directed on the point of
I.R.

5/5/93
S.P. - 111

OA. NO. 279/90

Dated: 31.5.93

None present.

Since interim relief was already
refused on 18.12.1990, there is no
need to pass any fresh order on interim
relief.

Matter to come up for hearing in
due course.

U. Savare
(MS. USHA SAVARA)
M. (A)

U. Deshpande
(M.S. DESHPANDE)
V.C.

PER TRIBUNAL DT 27-10-93

As per direction of the
Hon'ble Vice Chairman dated
24.8.93, the matter is taken
up from Sine-die list. Fixed
for Final Hearing on 06-12-93
Issue notices to the parties
as per order dated 31.5.93

Arbiter

Court Officer.

Not issued to the
side on 31/5/93.

2
a/m

Letter dt 29/11/93, read
from Shri P.D. Venk Appilur,
is put up for perusal.

(Flag 'A')
2/Mon.

Per Tribunal

Date: 6-7-93

1. ~~in person~~ by Shri A. G. Abhyankar
2. ~~in person~~ by Shri M. L. Sethna

CC: By Consent

The ~~return~~ to 1-2-94
for P.C.

Dy. Registrar

(6)

Dated: 1.2.94

None for the applicant. Shri N. G. K. Nair, V.D.C. is present on behalf of the respondents.

Shri Nair has brought to our notice the letter dated 29.11.93 from the applicant. We have verified and an original letter from the applicant is on the file, in which he has stated that he was retained in service till his attainment of the age of 60 years. and that the OA does not survive. The letter appears to have been received ^{in the normal course and hence} in the Registry on 2.12.93 ~~which~~ is treated as authentic. We dispose of the case for want of prosecution.

P.C.
R.D.
3/2

Lakshmi Swaminathan
(Lakshmi Swaminathan)
M (J)

M.R.Kolhatkar
(M.R.Kolhatkar)
M (A)

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dt. 1/2/94
order/Judgement ~~Decratchad~~
to Appellant/Respo
on 9/2/94

10/2/94